From:

Ashish Tiwari,
Member Secretary,
SEIAA UP,
Lucknow, Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Ref. No. 284 /NGT-208/2019 Dated: 11 August, 2020

Subject: Compliance Report of Hon'ble NGT order dated 19-03-2020 in OA NO. 208/2019 Sandeep Kumar Singh vs State of UP & Ors

Sir,

In compliance to the orders passed by this Hon'ble Tribunal dated 19.03.2020 in OA NO. 208/2019 Sandeep Kumar Singh vs State of UP & Ors. the compliance report in the above mentioned matter is enclosed herewith and is being filed before this Hon'ble Tribunal on behalf of Member Secretary, SEIAA UP.

.

Yours Sincerely,

Encl: As above.

(Shruti Shukla)
Dy. Director

Compliance report of Hon'able NGT order dated 19-03-2020 in OA NO. 208/ 2019 Sandeep Kumar Singh vs State of UP & Ors. on behalf of Member Secretary, SEIAA, UP.

1. That the case was listed on 19-03-2020 wherein the Hon'ble Tribunal passed an order the operative part of the order is reproduced below:-

   "We find that in the above process, study is limited to the impact of an individual project. It is desirable that such study is preceded by macro assessment of the area in terms of replenishment and carrying capacity for sustaining mines. Based on such steps, in grant of mining leases and clearance of EC should be undertaken for different parcels of the area. With reference to mining leases already granted, such study may now be undertaken within two months. If it becomes necessary to modify the existing leases, the State may take necessary steps, to give effect to the sustainable development and environmental law."

2. In sub rule of 23(4) of the UP Minor Minerals (Concession)(Forty Seventh Amendment) Rules 2019 Notification dated 13.08.2019 mentions that:-

   The District Officer shall get the area or areas declared under sub-rule(1), evaluated for quality and quantity of mineral for fixing minimum bid or offer by the Director, Geology and Mining, Uttar Pradesh or by an officer authorised by him before the date fixed for e- tender/ e-auction/ e-tender-cum-e-auction.

   Provided that the District Magistrate, if the need so arises, may, through the technical committee setup by the Government, asses the amount of minor mineral available in the river bed, once a in a year, post monsoon. In....

3. In compliance to the direction of Hon'ble NGT the State Environment Impact Assessment Authority, UP (SEIAA, UP) has reviewed the matter in the 386th Meeting held on 14.07.2020 wherein, SEIAA noted that as per the sub rule of 23(4) of the UP Minor Minerals (Concession)(Forty Seventh Amendment) Rules 2019 a technical committee at District level has been constituted under the Chairmanship of District Magistrate,

for replenishment and carrying capacity of the lease areas in the district by Geology and Mining Department UP and a letter has been issued by Mining Department UP in this regard vide letter no. 22/2020/1955/86-2019-57(Sa)/2017 dated 30.08.2019. Hence, decided to issue the directions to the District Magistrate, Banda, under Section 5 of Environment Protection Act 1986, and EIA Notification SO 637E dated 28.02.2014 for ensuring strict compliance of the orders of Hon'ble NGT dated 19-03-2020. Copy of minutes dated 14.07.2020 is being filed herewith and marked as.........................**Annexure no.- 1.**

Subsequently, Member Secretary State Environment Impact Assessment Authority, UP issued directions to District Magistrate, Banda, under Section 5 of Environment Protection Act 1986, and EIA Notification SO 637E dated 28.02.2014 for ensuring strict compliance of the orders of Hon'ble NGT dated 19-03-2020 vide letter no. 200/Parya./NGT/208/2019 dated 16.07.2020.Concerned copy of letter dated 16.07.2020 is being filed herewith and marked as...**Annexure no.2**.

Annexure-1

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Minutes of the 386th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 14/07/2020

The meeting of 386th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 14/07/2020 at the Directorate of Environment. The following were present in the meeting:-

1. Prof. Rana Pratap Singh	**Chairman, SEIAA, U.P**
2. Dr. (Smt.) Madhu Bhardwaj	**Member, SEIAA, U.P**
3. Sri Ashish Tiwari	**Member Secretary, SEIAA, U.P**

Agenda-A: -Complaints/letters –NIL

Agenda-B:–Replies- NIl

Agenda-C:- Minutes of 477th SEAC Meeting Dated 10/07/2020

1. पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6, उ0प्र0 शासन के पत्र संख्या–रिट–27/81–6–2020, दिनांक 13.03.2020 के अनुक्रम में प्रकरण कॉमन बायो–मेडिकल वेस्ट फैकल्टी आपरेटर्स एसोशिएशन व 02 अन्य बनाम यूनियन ऑफ इण्डिया व 04 अन्य के सम्बन्ध में तथा पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के पत्र संख्या–रिट–597/81–7–2020–103(पर्या)/2007 टी0सी0, दिनांक 03.07.2020 के अनुक्रम में प्रकरण कॉमन बायो–मेडिकल वेस्ट फैकल्टी आपरेटर्स एसोशिएशन व 02 अन्य बनाम यूनियन ऑफ इण्डिया व 05 अन्य के सम्बन्ध में समिति द्वारा विचार–विमर्श।

SEIAA noted that SEAC has sent its recommendation on the above case separately due to its urgency and SEIAA has agreed to the recommendation. Hence, no need of further action.

(B) माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ.ए. संख्या 208/2019, संदीप कुमार सिंह बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.03.2020 का अनुपालन सुनिश्चित कराए जाने हेतु पर्यावरण संरक्षण अधिनियम, 1986 की धारा–5 के अंर्तगत निर्देश के संबंध में।

SEIAA was informed by the Secretariat that in Hon'ble NGT O.A. no. 208/2019 Sandeep Kumar Singh Vs Uttar Pradesh State and Ors. , DM Banda is Responded no. 4 and the relevant portion of Order in the above case dated 19.03.2020 is:-

"We find that in the above process, study is limited to the impact of an individual project. It is desirable that such study is preceded by macro assessment of the area in terms of replenishment and carrying capacity for sustaining mines. Based on such steps, in grant of mining leases and clearance of EC should be undertaken for different parcels of the area. With reference to mining leases already granted, such study may now be undertaken within two months. If it becomes necessary to modify

the existing leases, the State may take necessary steps, to give effect to the sustainable development and environmental law.

List for further consideration on 15.07.2020."

SEIAA noted that a technical committee has been constituted at District level by Geology and Mining Department UP vide letter no. 22/2020/1955/86-2019-57(Sa)/2017 date 30.08.2019 under the Chairmanship of District Magistrate, for replenishment and carrying capacity of the lease areas in the district. Hence SEIAA opined to issue directions to DM Banda for the compliance of NGT Order, under EPA, 1986 para 5 and notification no. SO637E dated 28.02.2014

(B)Minutes of 474th SEAC Meeting Dated 26/06/2020

1. Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-1876 (Khanda No.-02), at Village- Girwan, Banda., M/s Sulabh Saxena, Area -0.80 ha. File No. 5495/4839/Proposal No. SIA/UP/MIN/50574/2019

SEIAA noted the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project. SEIAA gone through the file and documents and agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project *(on the pillar coordinates mentioned in the mining plan)* along with all the general and specific conditions as suggested by the SEAC adding these conditions:-

1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4- If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.

2. Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-45 at Village- Khalari, Tehsil-Naraini, District Banda, U.P. Lease area-3.68 ha. File No. 5496/4785/Proposal No. SIA/UP/MIN/50577/2019

SEIAA noted the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project. SEIAA gone through the file and documents and agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project *(on the pillar coordinates mentioned in the mining plan)* along with all the general and specific conditions as suggested by the SEAC adding these conditions:-

1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

Annexure-II

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0, उ0प्र0,
पर्यावरण निदेशालय,
गोमती नगर, उ0प्र0, लखनऊ।

सेवामें,

जिलाधिकारी,
जनपद–बांदा।

पत्रांक : 200 / पर्या0 / एन0जी0टी0 / 208 / 2019 दिनांकः 16 जुलाई, 2020

विषय : माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ.ए. संख्या 208 / 2019, संदीप कुमार सिंह बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.03.2020 का अनुपालन सुनिश्चित कराए जाने हेतु पर्यावरण संरक्षण अधिनियम, 1986 की धारा–5 के अंर्तगत निर्देश के संबंध में।

महोदय,

जनपद बांदा में केन, यमुना एवं बंगे नदी के किनारे, खनन के संबंध में मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ.ए. संख्या 208 / 2019, संदीप कुमार सिंह बनाम उ0 प्र0 राज्य व अन्य विचाराधीन है, जिसमे जिलाधिकारी, बांदा को प्रतिवादी संख्या–4 बनाया गया है।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा उपरोक्त ओ.ए. संख्या 208 / 2019 में दिनांक 19.03.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:

....

We find that in the above process, study is limited to the impact of an individual project. It is desirable that such study is preceded by macro assessment of the area in terms of replenishment and carrying capacity for sustaining mines. Based on such steps, in grant of mining leases and clearance of EC should be undertaken for different parcels of the area. With reference to mining leases already granted, such study may now be undertaken within two months. If it becomes necessary to modify the existing leases, the State may take necessary steps, to give effect to the sustainable development and environmental law.

List for further consideration on 15.07.2020.

अधिसूचना संख्या–868 / 86–2019–57(सा0)–2017, दिनांक 13.08.2019 द्वारा प्रख्यापित उ0 प्र0 उप खनिज (परिहार) (47वां संशोधन) नियमावली, 2019 के नियम 23(4) में निम्नलिखित प्राविधान है:

"जिलाधिकारी, उपनियम (1) के अधीन घोषित क्षेत्र या क्षेत्रों को निदेशक, भू–तत्व एवं खनिकर्म उत्तरप्रदेश या उनके द्वारा प्राधिकृत किसी अधिकारी द्वारा ई–निविदा / ई–नीलामी / ई–निविदा सह ई–नीलामी के लिये निर्धारित दिनांक के पूर्व न्यूनतम बोली या प्रस्ताव के निर्धारण के लिये खनिज की गुणवत्ता और मात्रा का मूल्यांकन करेगा।

प्रतिबन्ध यह है कि जिलाधिकारी वर्ष में एक बार शासन द्वारा गठित प्राविधिक समिति के माध्यम से मानसून सत्र समाप्ति पर नदी तल में उपलब्ध उपखनिज की मात्रा का निर्धारण आवश्यकतानुसार करायेगा। पक्षकारों के मध्य असहमति की दशा में निदेशक, भू–तत्व एवं खनिकर्म मामले का विनिश्चय करेगा और ऐसा विनिश्चय अन्तिम होगा।"

उक्त नियमावली दिनांक 13.08.2019 के नियम 23(4) में उल्लिखित प्राविधान के दृष्टिगत भू–तत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन द्वारा अपने पत्र संख्या–22 / 2020 / 1955 / 86–2019–57(सा0) / 2017, दिनांक 30.08.2019 द्वारा जनपद स्तर पर जिलाधिकारी की अध्यक्षता में प्राविधिक समिति का गठन निम्नवत् किया गया है:–

1. जिलाधिकारी या उसके द्वारा नामित अधिकारी, जो अपर जिलाधिकारी के स्तर से कम न हो– अध्यक्ष
2. सम्बन्धित अधिशासी अभियन्ता, सिंचाई एवं जल संसाधन विभाग –सदस्य
3. सम्बन्धित अधिशासी अभियन्ता, लोक निर्माण विभाग –सदस्य
4. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड –सदस्य
5. प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भू–तत्व एवं खनिकर्म विभाग –सदस्य
6. जनपदीय ज्येष्ठ खान अधिकारी / खान अधिकारी / खान निरीक्षक सदस्य–सचिव

अतः उ0 प्र0 उप खनिज (परिहार) (47वां संशोधन) नियमावली, 2019 में प्राविधानित नियम 23(4) के अंर्तगत मा0 अधिकरण द्वारा उपरोक्त पारित आदेश दिनांक 19.03.2020 का अनुपालन आप द्वारा सुनिश्चित कराया जाना था, परन्तु पारित आदेश का अनुपालन अभी तक सुनिश्चित नहीं कराया गया है।

मा0 अधिकरण द्वारा पारित उपरोक्त आदेश के अनुपालन हेतु SEIAA, UP की बैठक दिनांक 14.07.2020 मे पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा प्रख्यापित अधिसूचना संख्या–एस ओ–637 ई दिनांक 28.02.2014 के क्रम में, मा0 अधिकरण के उक्त आदेश दिनांक 19.03.2020 का अनुपालन सुश्चित कराए जाने हेतु जिलाधिकारी बांदा को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अंर्तगत निर्देश निर्गत किए जाने का निर्णय लिया गया है।

अतः पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5, सपठित पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा प्रख्यापित अधिसूचना संख्या–एसओ–637ई दिनांक 28.02.2014 द्वारा प्रत्यायोजित शक्तियों के अंर्तगत आपको निर्देशित किया जाता है कि:–

उ0 प्र0 उप खनिज (परिहार) (47वां संशोधन) नियमावली, 2019 के नियम 23(4) में उल्लिखित प्राविधानो के अंर्तगत माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ.ए.संख्या 208 / 2019, सदीप कुमार सिंह बनाम उ0 प्र0 राज्य व अन्य में दिनांक 19.03.2020 को पारित आदेश का अक्षरशः अनुपालन सुनिश्चित कराते हुए मा0 अधिकरण मे अनुपालन आख्या दाखिल किया जाना सुनिश्चित करें।

(सदस्य सचिव)
राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण
उत्तर प्रदेश

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. निदेशक, भूतत्व एवं खनिकर्म विभाग उ0प्र0।
2. अध्यक्ष, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0।
3. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

(सदस्य सचिव)
राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण
उत्तर प्रदेश